

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1150 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Sahil Sharma
S/O Kuldeep Kumar Sharma
R/O Vill. Palwan Tehsil Akhnoor, Distt. Jammu A/P Mandlik Nagar, Tope
Sher Khania Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-762/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

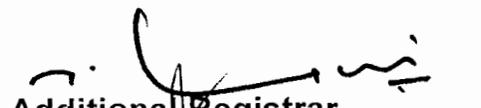
No: 32644-49/CP Dated: 10/01/2020


21/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sahil Sharma, Advocate**

.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1222 Dated: 14/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

**Ms. Zeenat Khan
D/O Tanveer Khan
R/O Jallabad, Sunjwan, Masjid Gali, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-829/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 33099-104/CF Dated: 14/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Zeenat Khan, Advocate**
.....for information and necessary action.


Additional Registrar


9/1/20

141

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

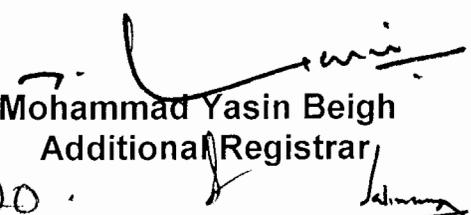
No: 1061 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Renu Kumari
D/O Karnail Singh
R/O Krishna Nagar, Miran Sahib, R.S. Pura, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-725/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

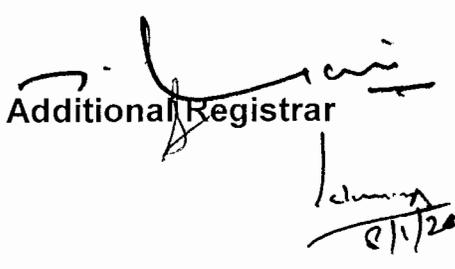

Mohammad Yasin Beigh
Additional Registrar

No: 31807-12/UP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Renu Kumari, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

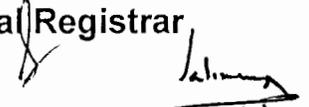
No: 1062 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Poonam Kaul
D/O Rajinder kaul
R/O H.No.6, 1-C East Extension Marble Market near Sai Baba Temple,
Mattoo Colony, Trikuta Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-711/2019 in the roll of Advocate maintained by this Registry.

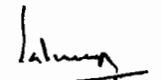
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

8/1/20

No: 31813-18/UP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Poonam Kaul, Advocate**
.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

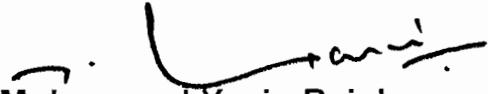
No: 993 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Arhshvir Singh Jamwal
S/O Dharamveer Singh Jamwal
R/O H.no.163, Saini Enclave, Camp Road, Talab Tillo, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-614/2019 in the roll of Advocate maintained by this Registry.

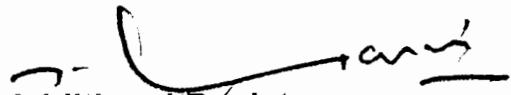
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31365-70/LP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Arhshvir Singh Jamwal, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 994 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Anuj Mahajan
S/O Raj Kumar Gupta
R/O H.No.241, Govindpura, Jammu Cantt.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-613/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31371-76/CP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Anuj Mahajan , Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 995 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Amit Manhas
S/O Bhagat Singh
R/O DUB Karam Din P.O, Kanachak Jhiri, Tehsil Marh, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-612/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31377-82/UP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Amit Manhas, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 996 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Amit Thakur
S/O Tilak Raj Thakur
R/O Sounder Lohrana, Tehsil Dachhan, Distt. Kishtwar
A/P Lane No.4, Vasuki Vihar near Vasuki Nag temple Ban Talab, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-611/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31383-88/LP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kishtwar/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kishtwar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Amit Thakur, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 997 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Amir Shazad
S/O Mohd sajad
R/O Sakhi Maddan, Tesil Mendhar, Distt. Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-610/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31389-94/UP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Amir Shazad, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

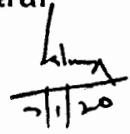
No: 998 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Alok Singh Chib
S/O Jasbir Singh Chib
R/O 121, Lower Hathol Poni, P.S. Sunderbani, Rajouri
A/P Raipur Domana near Nardani Morh, Ban Talab, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-609/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar


No: 31395-400/LP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Alok Singh Chib, Advocate**
.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 999 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Arjun Singh Salaria
S/O Ramesh Chander
R/O H.No.297, VikramNagar, Rehari Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-608/2019 in the roll of Advocate maintained by this Registry.

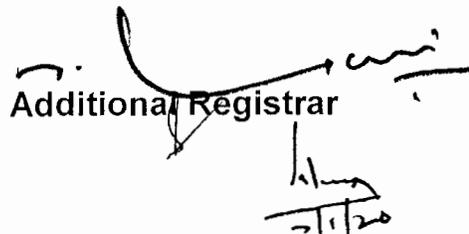
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31401-06/LP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Arjun Singh Salaria, Advocate**
.....for information and necessary action.


Additional Registrar

23

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1000 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Akhil Raina
S/O Preduman Raina
R/O Sagam, Tehsil Kokernag, Distt. Anantnag
A/P H.No.76, Sec-7, Lower Roop Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-607/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31407-12/18 Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Anantnag/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Anantnag.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Akhil Raina, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1001 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

**Mr. Ajay Singh
S/O Babu Singh
R/O H.No.119, W.No.11, Shiv Nagar, Distt. Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-606/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar
2/1/20

No: 31413-18/18 Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ajay Singh, Advocate**
.....for information and necessary action.


Additional Registrar
2/1/20

25

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

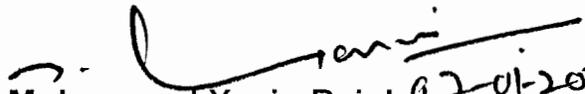
No: 1002 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Asifa Ali
D/O Ali Mohd Dar
R/O New Colony Sangam, Tehsil Bijbehara, Distt. Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-605/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

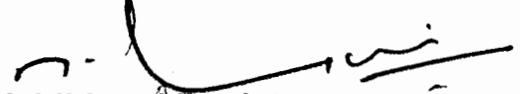

Mohammad Yasin Beigh 07-01-2020
Additional Registrar

No: 31419-24/LD Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Anantnag.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Asifa Ali, Advocate**

.....for information and necessary action.


Additional Registrar 07-01-2020

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

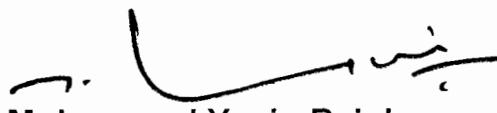
No: 1003 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Akash Kumar
S/O Pardeep Kumar
R/O W.No.17, H.No.308, Omara Morh, P.T.C Road, Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-604/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31425-30/LP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Akash Kumar, Advocate**

.....for information and necessary action.


Additional Registrar


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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1004 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Ambica Sambial
D/O Vinod Singh Sambial
R/O H.No.76/A, Lane No.6, New Plot, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-603/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh 09-01-2020
Additional Registrar

No: 31431-36/4 Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Ambica Sambial, Advocate**

.....for information and necessary action.


Additional Registrar 09-01-2020

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

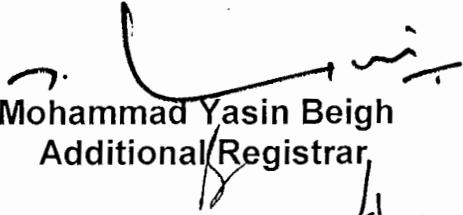
No: 1005 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Advaita Sharma
D/O Arun Kumar Sharma
R/O H.No.202, behind Electric Station, Parade Road, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-601/2019 in the roll of Advocate maintained by this Registry.

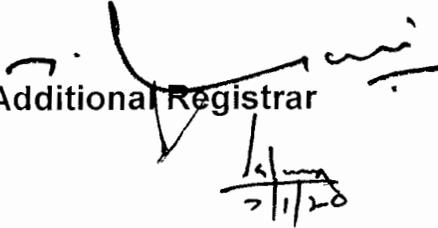
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31437-42/UP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Advaita Sharma, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

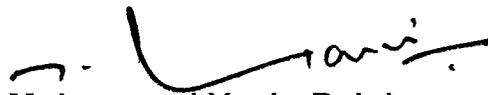
No: 1006 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Anchal Sagoch
S/O Yash Paul
R/O Near Govt. Hr. Sec. School, Paloura, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-600/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31443-48/LP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Anchal Sagoch, Advocate**
.....for information and necessary action.


Additional Registrar

7/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1007 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Aarifa Rasool
D/O Ghulam Rasool Wani
R/O Shanoo, Tehsil Langate, Distt.Kupwara
A/P Jamia Masjid Mohalla, Langate, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-599/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31449-S4/LP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kupwara.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Aarifa Rasool, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

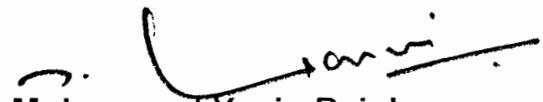
No: 1008 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

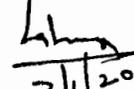
Mr. Ajay Shan
S/O Santosh Kumar Shan
R/O Vill. Chergi, B.P.O Dool, Tehsil & Distt. Kishtwar
A/P Near New DC Complex Wasser, Distt. Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-598/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

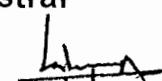
No: 31455-60/UP Dated: 09/01/2020


21/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kishtwar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ajay Shan, Advocate**

.....for information and necessary action.


Additional Registrar

21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1009 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Akeel Ahmed
S/O Mohd Iqbal Wani
R/O Chanjloo, Tehsil Banihal, Distt. Ramban
A/P Janipur Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-597/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31461-66/LP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Ramban/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ramban.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Akeel Ahmed, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1010 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Aga Syed Abass
S/O Aga Syed Mehdi
R/O Grounjuk, Minjee, Tehsil & Distt. Kargil

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-596/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31467-72/1P Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kargil.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Aga Syed Abass, Advocate**

.....for information and necessary action.


Additional Registrar

11

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

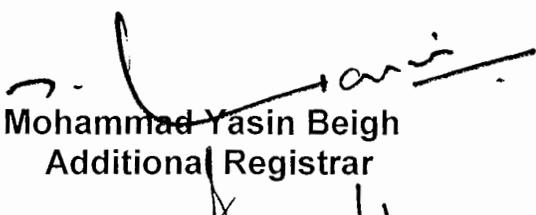
No: 1011 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Arwa Nayeem
D/O Mian Nayeem Ullah Khan
R/O Fateh Kadal, Malik Angan, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-595/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31473-78/11 Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Arwa Nayeem, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

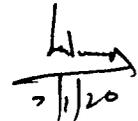
No: 1012 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Akashdeep Singh Jasrotia
S/O Ashok Singh
R/O VPO Chandwan, Tehsil Marheen, Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-594/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

2/1/20

No: 31479-84/UP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Akashdeep Singh Jasrotia, Advocate**
.....for information and necessary action.


Additional Registrar

2/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1013 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Abhishek Sharma
S/O Chaman Lal
R/O Village Gusha Balla, Tehsil Hira Nagar, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-593/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

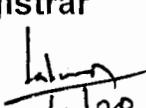

Mohammad Yasin Beigh 07-01-2020
Additional Registrar

No: 31485-90/1P Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Abhishek Sharma, Advocate**

.....for information and necessary action.


Additional Registrar

2/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

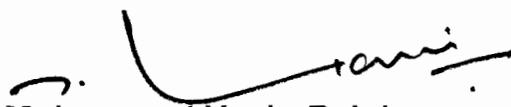
No: 1014 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Akash Deep Singh
S/O Gandharb Singh Andotra
R/O Ward No.11, Near Ram Mandir, Kathua
A/P T.D.S College of Education, Ward No.9, Old Bus Stand, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-591/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31491-96/1P Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Akash Deep Singh, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1015 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Achal Sharma
S/O Sudershan Sharma
R/O H.No.37, Sector No.1, Upper Roop Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-590/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

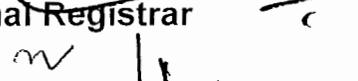

Mohammad Yasin Beigh
Additional Registrar

No: 31497-502/18 Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Achal Sharma, Advocate**

.....for information and necessary action.


Additional Registrar

7/1/20

4

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

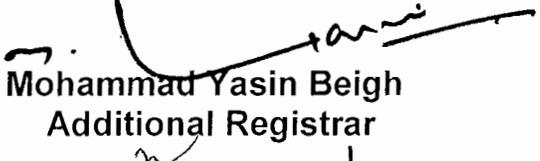
No: 1017 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Abhinav Kumar Pandotra
S/O Devinder Kumar Pandotra
R/O Ward No.1, Nai Basti, Tehsil & Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-588/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31509-14/1P Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Reasi.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Abhinav Kumar Pandotra, Advocate**
.....for information and necessary action.


Additional Registrar

3

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1018 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Anu Radha Hansa
D/O Bansi Lal Hansa
R/O Indira Colony Ward No.3, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-587/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar
2/1/20

No: 31515-20/UP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Anu Radha Hansa, Advocate**

.....for information and necessary action.


Additional Registrar
2/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1019 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Abhinandan Sharma
S/O Vijay Sharma
R/O H.No.3, Sec.1A Trikuta Nagar Extn., Green Avenue, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-586/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

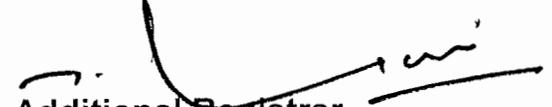

Mohammad Yasin Beigh
Additional Registrar

No: 31521-26/UP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Abhinandan Sharma, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

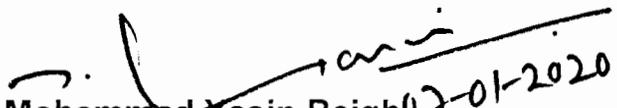
No: 1020 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Abhishek Kumar Kaith
S/O Mohan Lal Kaith
R/O 263 Colonel Colony Talab Tillo Bohri, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-585/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh 07-01-2020
Additional Registrar

No: 31527-32/LP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Abhishek Kumar Kaith, Advocate**

.....for information and necessary action.


Additional Registrar 07-01-2020

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1041 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Mubashir Masood
S/O Mohammad Yousuf
R/O Namblabal, Pampore, Kashmir, Distt. Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-687/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

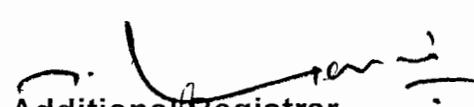
No: 31675-80/LP Dated: 09/01/2020


8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association Pulwama.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mubashir Masood, Advocate**

.....for information and necessary action.


Additional Registrar


8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1040 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Meenal Mahajan
D/O Manish Mahajan
R/O H.No.172, Dhakki, Sarajan, Peer Mitha, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-686/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

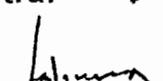
No: 31669-74/LL Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Meenal Mahajan, Advocate**

.....for information and necessary action.


Additional Registrar


8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

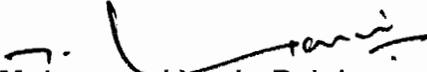
No: 1039 Dated: 09/01/2020

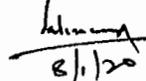
It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Mohd Arshad Chowdhary
S/O Manzoor Hussain
R/O Panihad Ward No.10, Tehsil Koteranka, Distt. Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-685/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

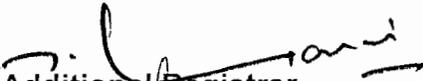

8/1/20

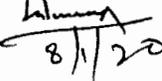
No: 31663-68/LP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mohd Arshad Chowdhary, Advocate**

.....for information and necessary action.


Additional Registrar


8/1/20

98

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1037 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Mehak Puria
D/O Bishan Dutt Sharma
R/O Vill. Chak Lala P.O Bishnah, Tehsil & Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-682/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

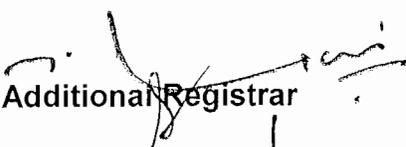

Mohammad Yasin Beigh
Additional Registrar

No: 31651-56/UP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Mehak Puria, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

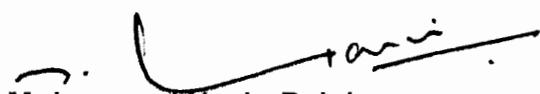
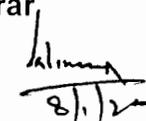
No: 1036 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Misba Amin
D/O Mohd Amin Batt
R/O Central Mecca Masjid Chowk, Bathindi, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-681/2019 in the roll of Advocate maintained by this Registry.

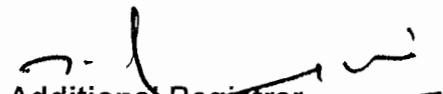
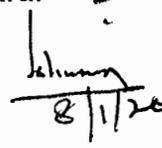
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

8/1/20

No: 31645-50/LP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Misba Amin, Advocate**
..... for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

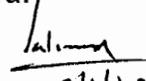
No: 1035 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Mommin Kazmi
S/O Sohail Kazmi
R/O H.No.4, Satellite Enclave, Sunjwan Road, Bathindi, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-680/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

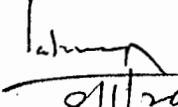

Mohammad Yasin Beigh
Additional Registrar

2/1/20

No: 31639-44/19 Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mommin Kazmi, Advocate**

.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

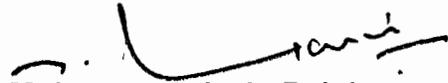
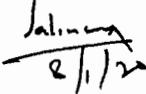
No: 1034 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Monika Thakur
D/O Ramesh Chander Thakur
R/O Vill. Pora Balla, Post Office Kilhotran Teh. Gandoh, Distt. Doda.
A/P Sector-2, House No.184, Roop Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-679/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

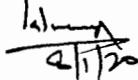

Mohammad Yasin Beigh
Additional Registrar


No: 31633-38/18 Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Bhandarwah/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Doda.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Monika Thakur, Advocate**

.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

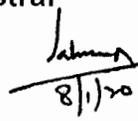
No: 1033 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Mohd Rahiees
S/O Nasir Hussain
R/O Fathe Pur, Danna, Tehsil & Distt. Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-678/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

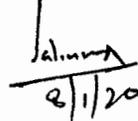

Mohammad Yasin Beigh
Additional Registrar

8/1/20

No: 31627-32/UP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mohd Rahiees, Advocate**

.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1032 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

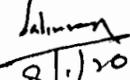
Ms. Mitu Rani
D/O Tara Chand
R/O Vill. Chakjagtu P/O Salehar Tehsil Bishnah, Distt. Jammu
A/P Block-51, Dhjansar Kartholi, W.No.2, Bar Brahmna, Distt. Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-677/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 3162/26/19 Dated: 09/01/2020.

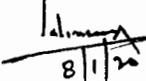

8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu/Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Mitu Rani, Advocate**

.....for information and necessary action.


Additional Registrar


8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1031 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

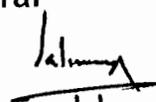
Mr. Mehtab Gulzar
S/O Gulzar Hussain
R/O Sagrawet (Ward No.2), Dara Darhal, Rajouri
A/P Mominabad, Bathindi, Lane No.6, House No.21, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-676/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

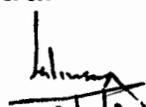
No: 31615-20/LP Dated: 09/01/2020


8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mehtab Gulzar, Advocate**

.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

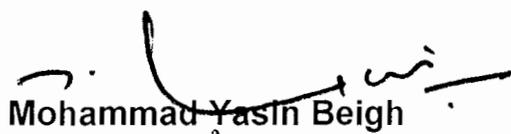
No: 1030 Dated: 20'09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Meenakshi Sharma
D/O Govind Sharma
R/O Prem Nagar Bharti, Badyal Brahmana, R.S.Pura, Distt, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-675/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31609-14/LP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Meenakshi Sharma, Advocate**
.....for information and necessary action.


Additional Registrar

60

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1029 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Garima Sangra
D/O Sunil Sangra
R/O Kootah, Tehsil Hira Nagar, Distt. Kathua
A/P H.No.153, Maheshpura near Medical College, Bakshi Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-652/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

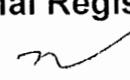

Mohammad Yasin Beigh
Additional Registrar

No: 31603-08/UP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Garima Sangra, Advocate**

.....for information and necessary action.


Additional Registrar

7/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1022 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Jaffar Ahmad Khan
S/O Mohd Afsar Khan
R/O Cheepora Lolab, Pattan Mohalla, Distt.Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-660/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31560-65/LP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kupwara.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Jaffar Ahmad Khan, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

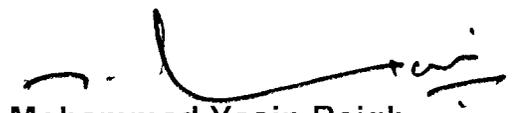
No: 1021 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

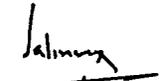
Ms. Ishna Vaid
D/O Ashok Vaid
R/O Lane No.3, H.No.67, East Extn.A Mohalla Green Avenue, Trikuta Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-659/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

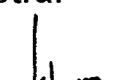

Mohammad Yasin Beigh
Additional Registrar

No: 31554-59/10 Dated: 09/01/2020


21/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Ishna Vaid, Advocate**
.....for information and necessary action.


Additional Registrar

21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1023 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Goswami Abhya Ravi
D/O Ravi Dutt
R/O Swarn Colony, Ashram Lane, Trilokpura, Gole Gujral, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-651/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31566-71/UP Dated: 09/01/2020.

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Goswami Abhya Ravi, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1024 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Eklavya Sharma
S/O Rajeev Sharma
R/O Village Jhullas, tehsil Haveli, Distt. Poonch
A/P Lane No.2, Suryavanshi Nagar, Lower Roop Nagar, Muthi, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-646/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31572-77/P Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Poonch/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Eklavya Sharma, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1026 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Fabeha

D/O Nisar Ahmad Khan

R/O Budshah Nagar, Natipora, Momin Lane, H.No.4, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-647/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31584-89/W Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Fabeha, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

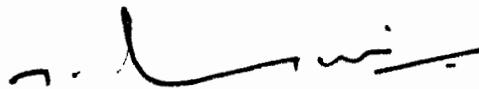
No: 1028 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Gaurav Arora
S/O Tarsem Kumar Arora
R/O H.No.77, Sec.A, Vasant Vihar, Talab Tillo, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-650/2019 in the roll of Advocate maintained by this Registry.

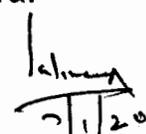
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31596-602/18 Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Gaurav Arora, Advocate**
.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1041 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Mubashir Masood
S/O Mohammad Yousuf
R/O Namblabal, Pampore, Kashmir, Distt. Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-687/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31675-80/LP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association Pulwama.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mubashir Masood, Advocate**

.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

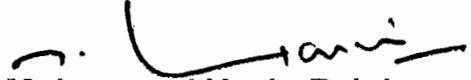
No: 983 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Mohd Shafeeq
S/O Abdul Razaq
R/O Dodason Balla, Mohalla Chawatta, Tehsil Dhana-Mandi, Distt.
Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-671/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

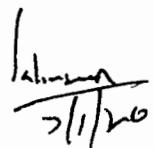

Mohammad Yasin Beigh
Additional Registrar

No: 31294-99/LP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mohd Shafeeq, Advocate**

.....for information and necessary action.


Additional Registrar

2/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

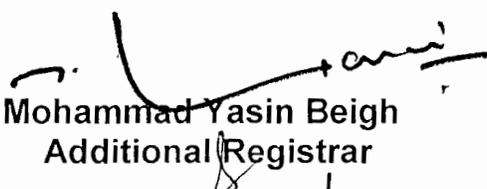
No: 989 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Jattan Singh Gill
S/O Rattan Singh Gill
R/O Plot 9, 2nd Extension, Karan Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-663/2019 in the roll of Advocate maintained by this Registry.

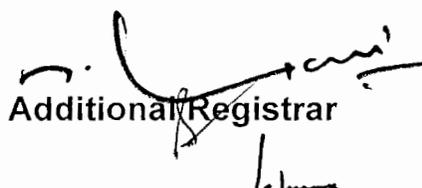
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31288-93/LP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Jattan Singh Gill, Advocate**
.....for information and necessary action.


Additional Registrar

70

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

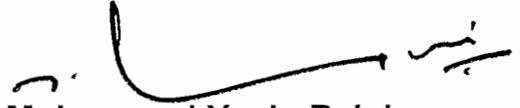
No: 981 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Jasbir Jasrotia
S/O Balbir Jasrotia
R/O W.No.4, Tehsil Hira Nagar, Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-662/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

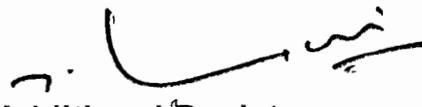

Mohammad Yasin Beigh
Additional Registrar

No: 31282-87/14 Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Jasbir Jasrotia, Advocate**

.....for information and necessary action.


Additional Registrar

77

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 980 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Jaffer Hussain Shah
S/O Mushtaq Hussain Shah
R/O Village Marhote BPO Hari, Tehsil Surankote, Distt. Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-661/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yashn Beigh
Additional Registrar

No: 31276-81/UP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Jaffer Hussain Shah, Advocate**

.....for information and necessary action.


Additional Registrar

52

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 979 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Mashood Ahmad Wani
S/O Shamsudin Wani
R/O Chandian Pajan, Tehsil Devsar, Distt. Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-669/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

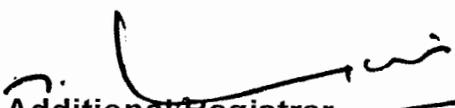

Mohammad Yasin Beigh
Additional Registrar
Jammu
7/1/20

No: 31270-75/UP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kulgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mashood Ahmad Wani, Advocate**

.....for information and necessary action.


Additional Registrar
Jammu
7/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 990 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Mohd Sala Ud Din
S/O Mohd younis
R/O Village Kharetar, Tehsil Haveli, Distt. Poonch
A/P Nawabad, Sunjwan, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-674/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31347-52/1P Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Poonch/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mohd Sala Ud Din, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 985 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Mahmood Ahmed
S/O Lal Hussain
R/O Marhote, Tehsil Surankote, Distt. Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-673/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31306-11/1P Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mahmood Ahmed, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 984 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Musrat Mohd
D/O Gh. Mohd Sheikh
R/O Wadwan, Tehsil Narbal, Distt. Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-672/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31300-05/1P Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Musrat Mohd, Advocate**

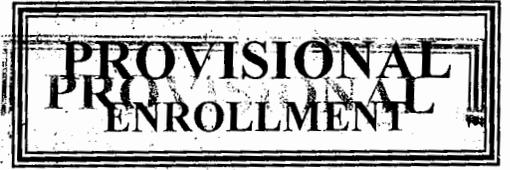
.....for information and necessary action.


Additional Registrar


7/1/20

84

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)



NOTIFICATION

No: 989 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Latief Ahmad Ashiee
S/O Mohd Ramzan Ashie
R/O Gulshan Abad Hyderpora, Tehsil & Distt. Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-668/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31341-46/LP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Latief Ahmad Ashiee, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 988 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Kanika Gupta
D/O Ashok Kumar
R/O Ward No.15, H.No.78, Shakti Nagar, Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-667/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

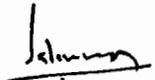
No: 31335-40/1P Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Kanika Gupta, Advocate**

.....for information and necessary action.


Additional Registrar


-/1/20

82

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 987 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Kumar Harshvijay Singh
S/O Prem Singh
R/O Muthlal Alanbass, tehsil Ukhral Pogal Paristan, Distt. Ramban
A/P Raju Mohalla, Ward No.1, Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-666/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31329-34/P Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ramban.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Kumar Harshvijay Singh, Advocate**

.....for information and necessary action.


Additional Registrar

81

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 986 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Kulbushan Sharma
S/O Mela Ram Sharma
R/O V.P.O Garkhal Siderwan, Tehsil Akhnoor, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-665/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

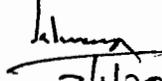

Mohammad Yasin Beigh
Additional Registrar

No: 31393-28/1P Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Kulbushan Sharma, Advocate**

.....for information and necessary action.


Additional Registrar

7/1/20

70

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 991 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Gourav Khajuria
S/O Ravinder Khajuria
R/O H.No.51, Dhaki Sarajan, Transformer Wali Gali, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-654/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31353-58/LP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Gourav Khajuria, Advocate**

.....for information and necessary action.


Additional Registrar

01

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

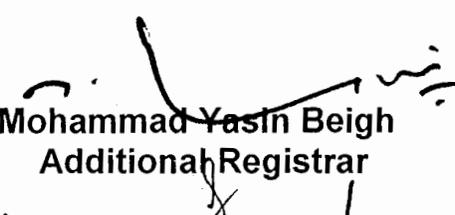
No: 992 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Danish Singh Bedi
S/O Satvinder Paul Singh Bedi
R/O E-6, Nidheesh Apartments, Trikuta Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-645/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31359-64/2P Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Danish Singh Bedi, Advocate**
.....for information and necessary action.


Additional Registrar

71

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

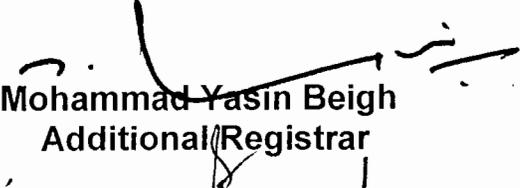
No: 1060 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Hanan Hyder Khawaja
S/O Shabir Ahmad Khawaja
R/O 486, Sector-H, Hamdaniya Colony Bemina, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-655/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31797-803/LB Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Hanan Hyder Khawaja, Advocate**

.....for information and necessary action.


Additional Registrar

119

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

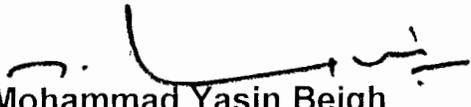
No: 1057 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Nishu Sudan
S/O Bhupinder Singh
R/O Roop Nagar Digiana near Ravi Dass Mandir, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-703/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31779-84/P Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Baramulla.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Nishu Sudan, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

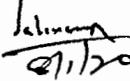
No: 1056 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Nazia Hassan Malik
D/O Gh Hassan Malik
R/O Reshipora, Zainpora, Tehsil & Distt. Shopian
A/P Chanapora, 71 Housing Colony, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-702/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

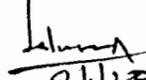

Mohammad Yasin Beigh
Additional Registrar


No: 31766-71/LP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Shopian /Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, Shopian.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Nazia Hassan, Advocate**

.....for information and necessary action.


Additional Registrar


115

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

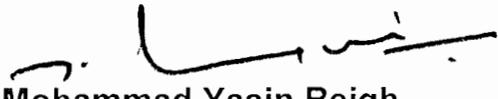
No: 1054 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

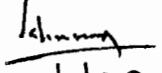
Ms. Nashi Bhasin
D/O Chaman Bhasin
R/O H.No.28, near Power House, Ward No.9, Rampur Rajouri
A/P Plot No.115, Sector 02, Swarn Vihar, Ban Talab, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-700/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31754-59/UP Dated: 09/01/2020

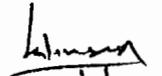

8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Nashi Bhasin, Advocate**

.....for information and necessary action.


Additional Registrar


8/1/20

112

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

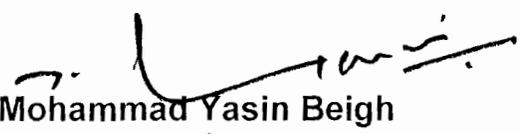
No: 1053 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Nikhil Padha
S/O Gopal Krishan Padha
R/O Hotel Bandhu Palace, Kashmir Road, Krishan Gali Katra (V.D),
Tehsil & Distt. Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-699/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31748-S3/LP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Reasi.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Nikhil Padha, Advocate**

.....for information and necessary action.


Additional Registrar

Jammu
8/1/20

11

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

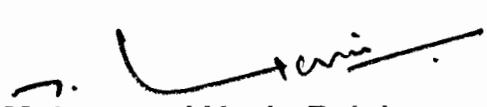
No: 1052 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

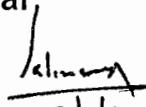
Ms. Neha Bharti
D/O Sham Lal
R/O Vill. Bheri P.O Bhalwal Bragma, Tehsil Akhnoor, Distt.Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-698/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31742-42/LP Dated: 09/01/2020

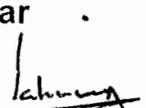

8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Neha Bharti, Advocate**

.....for information and necessary action.


Additional Registrar


8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1051 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Naziya Liyaqat
D/O Syed Liyaqat
R/O Chount Wailwar, Syed Mohalla Tehsil Lar, Distt. Ganderbal
A/P Police Housing Colony Qamar Wari, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-697/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

21/1/20

No: 31736-41/LP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Ganderbal/Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ganderbal.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Naziya Liyaqat, Advocate**
.....for information and necessary action.


Additional Registrar

21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1050 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

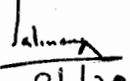
Mr. Neeraj Nagotra
S/O Jagdish Raj
R/O Village Nanak Chak, Tehsil and Distt. Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-696/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31730-35/11 Dated: 09/01/2020

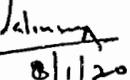

21/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Samba.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Neeraj Nagotra, Advocate**

.....for information and necessary action.


Additional Registrar


21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

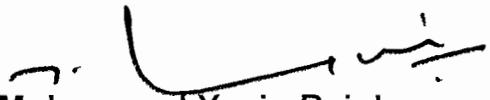
No: 1049 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Nishant Mahajan
S/O Mohinder Paul
R/O Ward No.6, Tehsil and Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-695/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

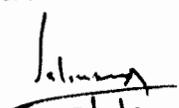

Mohammad Yasin Beigh
Additional Registrar

No: 31724-29/UP Dated: 09/01/2020


8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Nishant Mahajan, Advocate**
.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

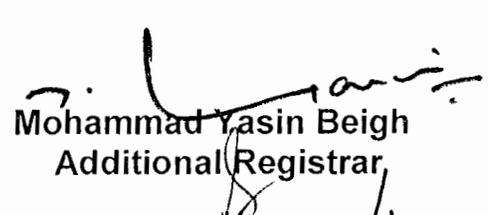
No: 1048 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Neha Saini
D/O Omkar Singh
R/O Village Sarora P/O Akalpur, Tehsil Marh, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-694/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

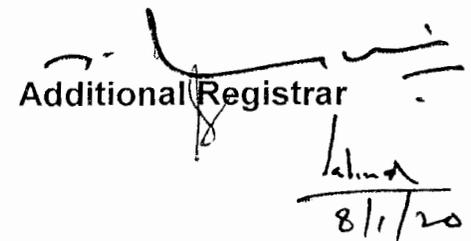

Mohammad Yasin Beigh
Additional Registrar

No: 31718-23/11 Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Neha Saini, Advocate**

.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1047 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

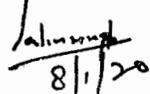
Ms. Nishtha Vaid
D/O Anil Vaid
R/O H.No.252, Sec-3, Sanjay Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-693/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

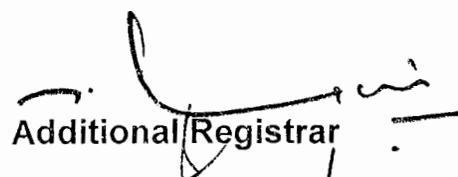
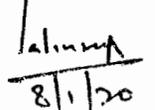
No: 31712-A/P Dated: 09/01/2020


8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Nishtha Vaid, Advocate**

.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

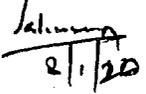
No: 1046 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Nasreen Kouser
D/O Bashir Ahmed Salaria
R/O H.No.93, ustad Mohalla, Tehsil & Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-692/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

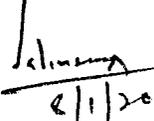

Mohammad Yasin Beigh
Additional Registrar


No: 31706-11/UP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Nasreen Kouser, Advocate**

.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

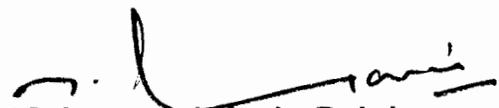
No: 1045 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Nectu Kumari
D/O Garu Ram
R/O Netar Kothain Barnai, Tehsil and Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-691/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar
Jammu
8/1/20

No: 31700-05/UP Dated: 09/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Nectu Kumari, Advocate**

.....for information and necessary action.


Additional Registrar
Jammu
8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

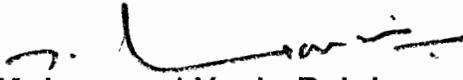
No: 1044 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

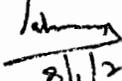
Mr. Malikzada Mohd Shahzad
S/O Mohd Shabir
R/O Bari Darhal, Teh. Darhal, Distt. Rajouri
A/P Lane N.8, Vidhata Nagar (Usman Colony), Bathindi, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-690/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

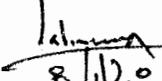

Mohammad Yasin Beigh
Additional Registrar

No: 31694-69/1P Dated: 09/01/2020


8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Malikzada Mohd Shahzad, Advocate**
.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1043 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

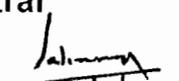
Ms. Monika Devi
D/O Karan Singh Bali
R/O Muthlal, Mohalla Sunari Tehsil Pogal Paristhan Ukhral, Distt. Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-689/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

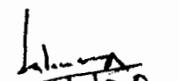
No: 31687-92/18 Dated: 09/01/2020


8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ramban.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Monika Devi, Advocate**

.....for information and necessary action.


Additional Registrar

8/1/20

104

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1042 Dated: 09/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Monisa Ashraf
D/O Mohd Ashraf Dar
R/O Seefan Khanabal, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-688/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

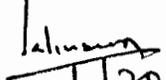

Mohammad Yasin Beigh
Additional Registrar

No: 31681-86/LP Dated: 09/01/2020


8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Anantnag.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Monisa Ashraf, Advocate**
.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1091 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Prabjoot Kour
D/O Gurinder Singh
R/O H.No.18, L.No.6, Greater Kailash, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-717/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

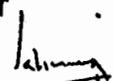
No: 32286-91/14 Dated: 10/01/2020


8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&k, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Prabjoot Kour, Advocate**

.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1090 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Pooja Devi
D/O Mulkh Raj
R/O Brotha, Rivara, Tehsil Trewan, Distt. Doda
A/P Gurubhramna, Barnai, Ban Talab, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-718/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32282-87/19 Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Baderwah/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Doda.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Pooja Devi, Advocate**
.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1092 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

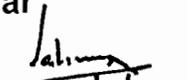
Mr. Parshant Jijyal
S/O Tarsem Lal
R/O Ward No.5, H.No.182, Raipur Satwari Jammu Cantt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-716/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32292-97/LB Dated: 10/01/2020


8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&k, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Parshant Jijyal, Advocate**
.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1093 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Pooja Gupta
D/O Raman Gupta
R/O H.No.803, L.No.12, Shakti Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-715/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar
Jammu
8/1/20

No: 32298-304/LP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&k, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Pooja Gupta, Advocate**
.....for information and necessary action.


Additional Registrar
Jammu
8/1/20

130

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1094 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Parm Jyoti
D/O Subash Chander
R/O Vill. Lower Kanhal, Tehsil Bishnah, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-714/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar
Jammu
8/1/20

No: 32305-10/UP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Parm Jyoti, Advocate**
.....for information and necessary action.


Additional Registrar
Jammu
8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1089 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

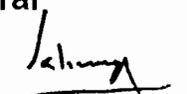
**Ms. Pooja Sarmal
D/O Om Parkash Sarmal
R/O Pouni Chak, Wand Waziran, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-719/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


**Mohammad Yasin Beigh
Additional Registrar**

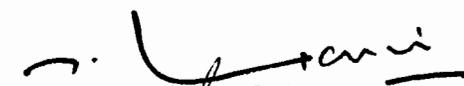
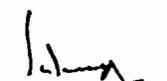
No: 32276-81/UP Dated: 10/01/2020


21/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Pooja Sarmal, Advocate**

.....for information and necessary action.


Additional Registrar

21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1088 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

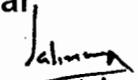
Ms. Priyanka Sangra
D/O Chander Nath
R/O Village Kootah, Tehsil Hira Nagar, Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-720/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

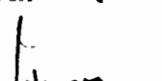
No: 32270-75/UP Dated: 10/01/2020


8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Priyanka Sangra, Advocate**
.....for information and necessary action.


Additional Registrar


8/1/20

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1124 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Divyanshu Malhotra
S/O Suneel Malhotra
R/O H.No.403, Bharat Nagar behind J&K Bank, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-641/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

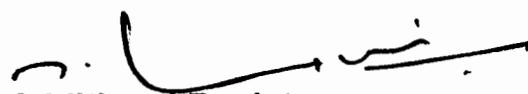
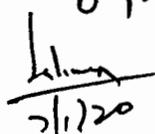

Mohammad Yasin Beigh 09-01-2020
Additional Registrar

No: 32486-91/LP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Divyanshu Malhotra, Advocate**

.....for information and necessary action.


Additional Registrar 09-01-2020

21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

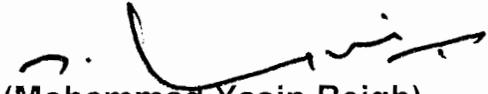
No: 1118 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

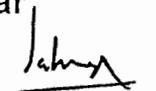
Ms. Yashodhan Thakur
D/O Ashwini Thakur
R/O 61-D-D/C, Gandhi Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-822/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

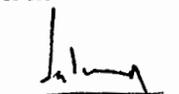

(Mohammad Yasin Beigh)
Additional Registrar

No: 32449-54/UP Dated: 10/01/2020


9/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Yashodhan Thakur, Advocate**
.....for information and necessary action.


Additional Registrar

9/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

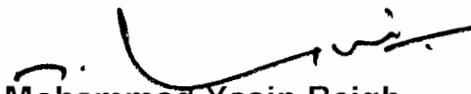
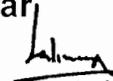
No: 1119 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Sama Khan
D/O Khan Roshan Khayaal
R/O H.No.40, Khan Mohall, Bhagat Barzulla, Tehsil South, Distt. Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-755/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

8/1/20

No: 32456-61/UP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Sama Khan, Advocate**

.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

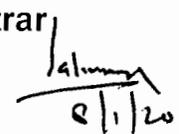
No: 1117 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Raghini Singh Wazir
D/O Himalini Singh Wazir
R/O Mount View Rehari, B.C. Road, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-745/2019 in the roll of Advocate maintained by this Registry.

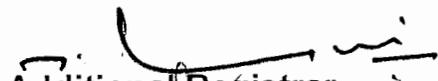
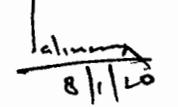
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar


No: 32443-48/1P Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Raghini Singh Wazir, Advocate**
.....for information and necessary action.


Additional Registrar


134

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1087 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

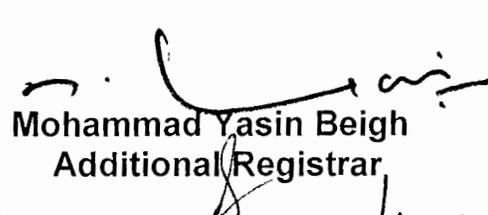
Mr. Prabhakar

S/O Faquir Chand

R/O Village Jandrore, Mohalla Chigli Garh, Tehsil Ram Nagar, Distt. Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-721/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32964-69/UP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Prabhakar, Advocate**

.....for information and necessary action.


Additional Registrar

100

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1086 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Palvi Bakshi
D/O Sanjay Kumar Bakshi
R/O Plot No.210, Rehari Colony, Hari Singh Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-722/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32258-63/10 Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Palvi Bakshi, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1084 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

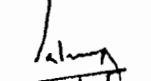
Mr. Raja Rameez
S/O Ab Rashid Thoker
R/O Near Govt. Middle School Kahrote Thoker Mohalla, Bonpora, Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-726/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

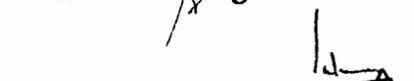

Mohammad Yasin Beigh
Additional Registrar

No: 32246-SI/LP Dated: 10/01/2020


2/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kulgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Raja Rameez, Advocate**
.....for information and necessary action.


Additional Registrar

2/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1083 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

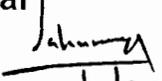
Mr. Rajat Sharma
S/O Jagdish Raj
R/O Badyal Brahmana, Tehsil R.S. Pura, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-727/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32240-45/18 Dated: 10/01/2020


2/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Rajat Sharma, Advocate**

.....for information and necessary action.


Additional Registrar


2/1/20

144

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1082 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

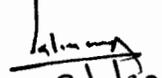
Mr. Rohit Kumar
S/O Raj Kumar
R/O Village Kahila, Tehsil Bhaderwah, Distt. Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-728/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

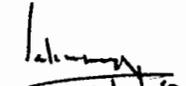
No: 32234-39/4 Dated: 10/01/2020


8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Doda.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Rohit Kumar, Advocate**
.....for information and necessary action.


Additional Registrar


8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

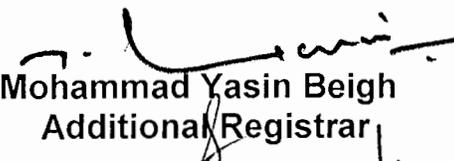
No: 1081 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Raman Deep Singh
S/O Bansi Lal
R/O Village Korara, Tehsil Mohalla, Distt. Doda
A/P Bharat Nagar, Jakheni, Distt. Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-729/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar
Jammu
8/1/20

No: 32228-33/1P Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Baderwah/Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Doda.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Raman Deep Singh, Advocate**
.....for information and necessary action.


Additional Registrar
Jammu
8/1/20

146

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1080 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Rahat Afridi

S/O I. Afridi

R/O H.No.4, Veshnavi Enclave, Sector-7, Tehsil Channi Himmat, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-730/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 22222-22/LP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Rahat Afridi, Advocate**

.....for information and necessary action.


Additional Registrar

147

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

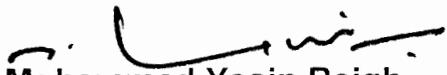
No: 1079 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Raj Mohinder Singh
S/O Ranbir Singh
R/O 10/13, Nanak Nagar, Jammu
A/P 89/2, Sector-2, Channi Himmat, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-731/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

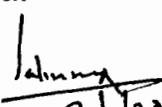

Mohammad Yasin Beigh
Additional Registrar

No: 32216-21/U Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Raj Mohinder Singh, Advocate**

.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1078 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

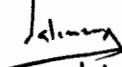
Ms. Rachna Gupta
D/O Surinder Kumar
R/O H.No.27, Mohalla Jatkatian Peer Mitha, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-732/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32210-15/1P Dated: 10/01/2020


8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Rachna Gupta, Advocate**
.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1077 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Rutba Khan
D/O Mohd Ashraf Khan
R/O P.C. Depot Qamarwari, Opp. Salsabeel School, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-733/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

8/1/20

No: 32204-09/UP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Rutba Khan, Advocate**
.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

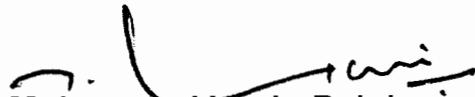
No: 1076 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

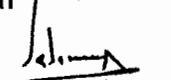
Mr. Omar Rashid Marazi
S/O Abdul Rashid Marazi
R/O Court Road Dewan Bagh, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-705/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

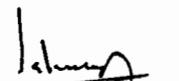

Mohammad Yasin Beigh
Additional Registrar

No: 32198-203/20 Dated: 10/01/2020


8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Baramulla.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Omar Rashid Marazi, Advocate**
.....for information and necessary action.


Additional Registrar

8/1/20

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

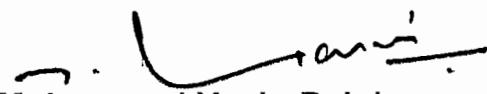
No: 1075 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Oshin Bakshi
D/O Bal Raj Bakshi
R/O Ward No.3, House No.13, Adarsh Colony, Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-706/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32192-9A/1P Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Oshin Bakshi, Advocate**

.....for information and necessary action.


Additional Registrar

123

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1074 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Pratibha Sharma
D/O Satya Paul Sharma
R/O W.No.67, Village & Post office Muthi (near Ram Temple) Tehsil
Jammu-North, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-707/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 22186-91/18 Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court Jammu
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Pratibha Sharma, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1073 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

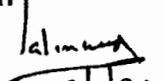
Mr. Parshotam Kumar
S/O Nasib Singh
R/O Village Lethote, Tehsil Assar & Distt. Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-708/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

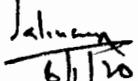

Mohammad Yasin Beigh
Additional Registrar

No: 32180-85/1P Dated: 10/01/2020


2/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Doda.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Parshotam Kumar, Advocate**
.....for information and necessary action.


Additional Registrar

6/1/20

25

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1072 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Palvi Sharma
D/O Pardeep Kumar
R/O Haripur Brahmana, Tehsil Hira Nagar, Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-709/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 22174-79/UP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Palvi Sharma, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1071 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Pooja Sharma
D/O Ram Saroop Sharma
R/O V.P.O Kangrail (Dehryan), Tehsil Bhalwal & Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-710/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32168-73/1P Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Pooja Sharma, Advocate**

.....for information and necessary action.


Additional Registrar

120

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1070 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Priya Sharma
D/O Vijay Sharma
R/O Opp. Govt. MXD Hr. Sec. School Purkhoo Camp Domana, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-712/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32162-67/1P Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Priya Sharma, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

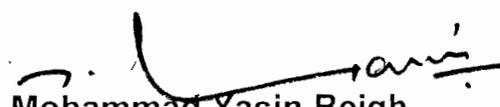
No: 1069 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Maha Majeed
D/O Abdul Majeed Rather
R/O Shorgori Mohalla, Newa Bazar, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-683/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

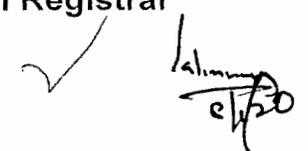

Mohammad Yasin Beigh
Additional Registrar

No: 39156-61/UP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Maha Majeed, Advocate**

.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

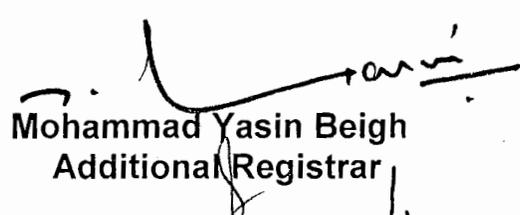
No: 1068 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Palak Sharma
S/O Sanjeev Sharma
R/O H.No.2, Ward No.3, Lakhapur, Tehsil & Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-713/2019 in the roll of Advocate maintained by this Registry.

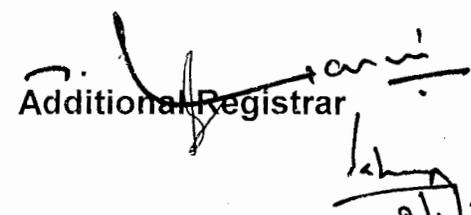
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32150-SS/UP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua..
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Palak Sharma, Advocate**
.....for information and necessary action.


Additional Registrar

8/1/20

57

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1067 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Chahat
S/O Vijay Kumar
R/O Bahu Fort, Mohalla Manhas Garh, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-639/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32144-49/LP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Chahat, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

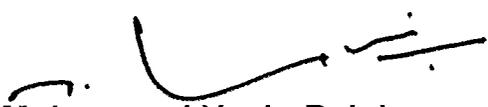
No: 1066 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Irfan Ahmed Tali
S/O Ab Aziz Tali
R/O Village Phagsoo Tehsil Thathri, Distt. Doda
A/P Mominabad, Bathindi, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-658/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32138-43/1P Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Baderwah/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Doda.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Irfan Ahmed Tali, Advocate**
.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1065 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Hemwati Singh
D/O Jatinder Singh Bhadwal
R/O Vill. Dadwara, P.O Bhaddu, Tehsil Billawar, Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-657/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

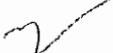
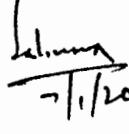

Mohammad Yasin Beigh
Additional Registrar


21/1/20

No: 32132-37/18 Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Hemwati Singh, Advocate**
.....for information and necessary action.


Additional Registrar


21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

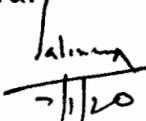
No: 1064 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Heena Choudhary
D/O Mohammad Ishaq Qureshi
R/O Near Upkar Flour Mill Gangyal, Channi Kamala, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-656/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar


No: 32126-31/LP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Heena Choudhary, Advocate**

.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1063 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. John Mohammad Wani
S/O Mohammad Yaseen Wani
R/O Herman, Wani Mohalla, Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-664/2019 in the roll of Advocate maintained by this Registry.

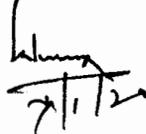
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 31837-42/LP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Shopian
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Baramulla.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. John Mohammad Wani, Advocate**
.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1126 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Bushra
D/O Abdul Rashid
R/O Near ITI Complex Rajouri, Ward No.2, Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-637/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32498-SO4/LP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Bushra, Advocate**

.....for information and necessary action.


Additional Registrar


7/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1125 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Divya Gupta
D/ONaresh Gupta
R/O H.No.315, Rehari Colony Bharat Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-640/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32492-97/LB Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Divya Gupta, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

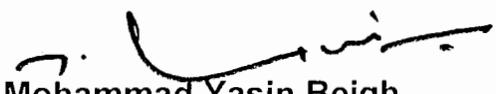
No: 1096 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Ranjeet Singh
S/O Rattan Singh
R/O Panjana P/O Bhatyari, Tehsil Dansal, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-734/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32317-22/UP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ranjeet Singh, Advocate**

.....for information and necessary action.


Additional Registrar


8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1097 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

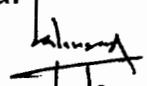
Mr. Anil Rathore
S/O Om Parkash Rathore
R/O Pershulla, tehsil Monalla, Distt. Doda
A/P H.No.122, Ambica Vihar Talab Tillo, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-617/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32323-28/UP Dated: 10/01/2020


7/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Baderwah/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Doda.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Anil Rathore, Advocate**

.....for information and necessary action.


Additional Registrar

7/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1098 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

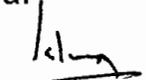
Ms. Amandeep Kour
D/O Jiwan Singh
R/O Vill.Dablehar, Tehsil R.S. Pura, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-616/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

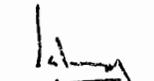
No: 32329-34/LP Dated: 10/01/2020


7/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Amandeep Kour, Advocate**
.....for information and necessary action.


Additional Registrar


7/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

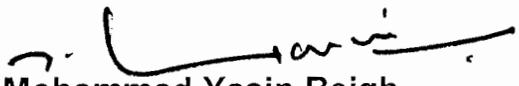
No: 1099 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Aman Sharma
S/O Satpal Sharma
R/O Vill. Hira Chak, Block Marh, P.O Halqua, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-621/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32335-40/UP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Aman Sharma, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1100 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Akash Vaid
S/O Ashok Kumar Vaid
R/O H.No.398, Bakshi Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-620/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

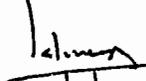
No: 32341-46/1A Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Akash Vaid, Advocate**

.....for information and necessary action.


Additional Registrar


7/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1101 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Akhilesh Atulya Jandial

S/O A.B. Jandial

R/O 239, Rampura, Gandhi Nagar, Tehsil Bahu, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-619/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32247-52/4 Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Akhilesh Atulya Jandial, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1102 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Abishek Mehra
S/O Yash Paul
R/O Sec-2, H.No.337, Upper Roop Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-618/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

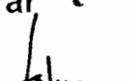

Mohammad Yasin Beigh
Additional Registrar

No: 32353-58/UP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Abishek Mehra, Advocate**

.....for information and necessary action.


Additional Registrar

2/1/20

49

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

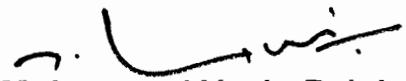
No: 1103 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Arushi Sharma
D/O Pritam Sharma
R/O Arushi Garments near Town Hall, Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-628/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32359-64/CD Dated: 10/01/2020

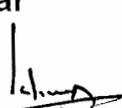

7/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Arushi Sharma, Advocate**

.....for information and necessary action.


Additional Registrar


7/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

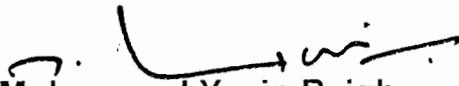
No: 1104 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Ankush Sharma
S/O Rattan Lal Sharma
R/O H.No.180, Pacca Danga near old Post office Khilona Wali Gali,
Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-627/2019 in the roll of Advocate maintained by this Registry.

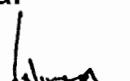
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32365-70/1P Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ankush Sharma, Advocate**
.....for information and necessary action.


Additional Registrar

7/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1105 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

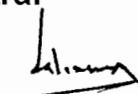
Ms. Arti Devi
D/O Raghbir Singh
R/O Village katli, P/O Diani near Peer Baba, Tehsil & Distt. Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-626/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

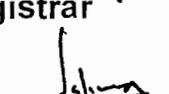
No: 32371-76/LP Dated: 10/01/2020


21/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Samba.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Arti Devi, Advocate**

.....for information and necessary action.


Additional Registrar

21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

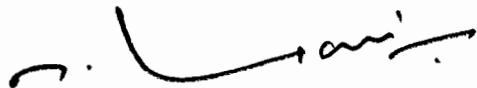
No: 1106 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Arvind Singh Verma
S/O Sham Lal Verma
R/O Village Sunail, Tehsil Akhnoor, Distt, Jammu
A/P preet Nagar Digiana, Gobind Lane, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-625/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32377-82/19 Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Arvind Singh Verma, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1107 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Avinash Sharma
S/O Raj Kumar Sharma
R/O Ward No.2, Nai Basti, Christian Colony, Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-624/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32383-88/LP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Reasi.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Avinash Sharma, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1108 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Ashima Gupta
D/O Raman Pargal
R/O Kotli Mandi, Tehsil & Distt. Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-623/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32389-94/LP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Samba.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Ashima Gupta, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1110 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Bandna Devi
D/O Rajinder Kumar
R/O Bhella, Tehsil Thalela, Distt. Doda
A/P Plot No.368, Ward No.60, Dhok Paloura, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-636/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32401-06/CP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Bhandarwah. / Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Bhandarwah.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Bandna Devi, Advocate**

.....for information and necessary action.


Additional Registrar


7/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

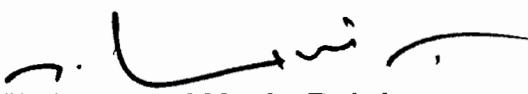
No: 1111 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

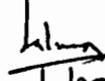
Ms. Bisma Gull
D/O Gull Mohamad Sheikh
R/O Allie Koocha, Hergam, Taing Mohalla, Tehsil & Distt. Shopian
A/P Malla Bagh, Hazratbal, Acchabagh, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-635/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32407-12/LP Dated: 10/01/2020

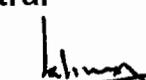

21/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Shopian/Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Shopian.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Bisma Gull, Advocate**

.....for information and necessary action.


Additional Registrar


21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1112 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Bisham Pandhyal
S/O Daleep Singh
R/O Vill. Dalhori, Tehsil & Distt. Rajouri

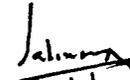
has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-634/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

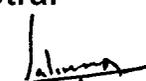
No: 32413-18/CP Dated: 10/01/2020

32


21/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Bisham Pandhyal, Advocate**
.....for information and necessary action.


Additional Registrar

21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1113 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

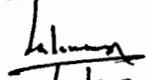
Ms. Bushra Qayoom Zargar
D/O Abdul Qayoom Zargar
R/O Munawarbad near Flour Mill Bar Bar Shah, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-633/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

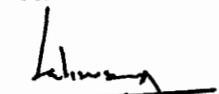
No: 32419-24/LP Dated: 10/01/2020


2/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Bushra Qayoom Zargar, Advocate**
.....for information and necessary action.


Additional Registrar


2/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1114 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Bharti Thakur
D/O Kaka Singh Thakur
R/O Ward No.3, near GGM Malti, Tehsil Billawar, Distt. Kathua
A/P H.No.73/C,om Nagar, Udheywalla, Bohri, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-632/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32425-30/CP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Bharti Thakur, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

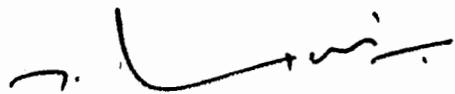
No: 1115 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Aasif Hussain Dar
S/O Ab Rehman Dar
R/O Sandoo Bul Bul Nowgam, Tehsil Shangus, Distt. Anantnag
A/P Janipur Colony Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-631/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32431-36/CP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Anantnag. / Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association Anantnag.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Aasif Hussain Dar, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1116 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

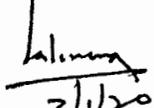
Mr. Asif Nawaz Bandy
S/O Mohd Ramzan Bandy
R/O Bagla, Tehsil Bagla (Bhanath), Distt. Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-630/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32437-42/LP Dated: 10/01/2020

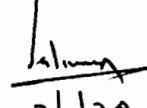

21/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Bhdarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Asif Nawaz Bandy, Advocate**

.....for information and necessary action.


Additional Registrar


21/1/20

60

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1121 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Deeba Jaral
D/O Nasrullah Khan
R/O Dodasan Bala, P/O Behrote, Tehsil Thanna Mandi, Distt. Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-644/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32468-73/1P Dated: 10/01/2020.

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Deeba Jaral, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1122 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Dilbar Singh
S/O Karanjit Singh
R/O Village Thikrian, Tehsil R.S. Pura, Distt. Jammu
A/P H.No.369/B, Sec 1-P, Extn. Trikuta Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-643/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32474-79/CB Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Dilbar Singh, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1123 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Durlab Jeet Singh Sawhney
S/O Paramjeet Singh Sawhney
R/O Saini Mohalla, Talab Tillo, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-642/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32480-85/1P Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Durlab Jeet Singh Sawhney, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

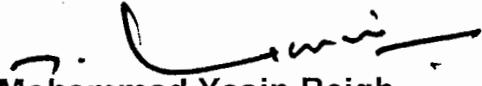
No: 1095 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Abhishek Jasrotia
S/O Inder Singh Jasrotia
R/O Village Sapran P.O Chandwan, Tehsil Hira Nagar, Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-615/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

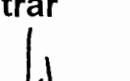
No: 32311-16/CP Dated: 10/01/2020


-1/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Abhishek Jasrotia, Advocate**

.....for information and necessary action.


Additional Registrar

-1/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1154 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Sushil Kumar**S/O Bodh Raj****R/O Vill. Bhopur P/O Jourian, Tehsil Khour, Distt. Jammu****A/P Vill. Gurha Keran Barnai P/O Ban Talab, Lane No.7, H.No.81, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-756/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

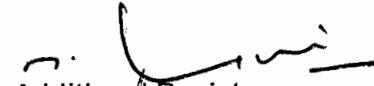

Mohammad Yasin Beigh
Additional Registrar

No: 32662-6/1 Dated: 10/01/2020


8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sushil Kumar, Advocate**
.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1153 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

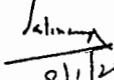
Mr. Sanyam Pandoh
S/O Sunil Kumar Pandoh
R/O H.No.109, New Plot near Krishna Building, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-757/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

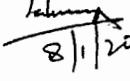
No: 32656-611P Dated: 10/01/2020


8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sanyam Pandoh, Advocate**

.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1152 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Sheraz Inayat Malik
S/O Shohab Inayat Malik
R/O ~~Parra~~ Talab, Bahu Fort, Tehsil & Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-758/2019 in the roll of Advocate maintained by this Registry.

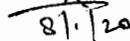
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar


No: 32650-55/18 Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sheraz Inayat Malik, Advocate**
.....for information and necessary action.


Additional Registrar


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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1151 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Shivali Sharma

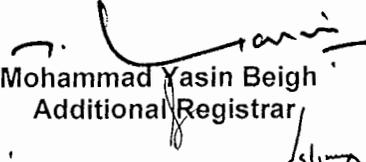
D/O Dharam Paul

R/O Narwal Bala near Shiv Shakti Mandir, Tehsil Bahu Jammu

C/O Advocate Sahil Sharma

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-759/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32650-SS/1P Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Shivali Sharma, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

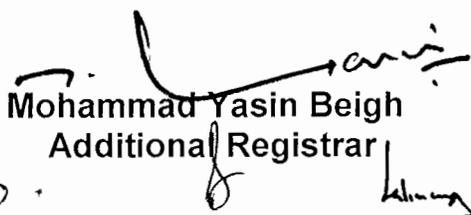
No: 1149 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Shivani Sharma
D/O Bansi Lal Sharma
R/O Butta Nagar (Paloura), Lane No.5, H.No.45, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-760/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32638-43/LP Dated: 10/01/2020

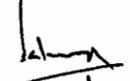

8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Shivani Sharma, Advocate**

..... for information and necessary action.


Additional Registrar


8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

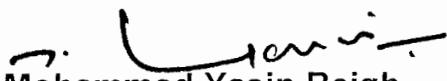
No: 1148 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

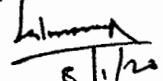
Ms. Shallu Kumari
D/O Roop Lal
R/O Ram Bagh, P/O Satwari, Tehsil Mandal, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-761/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32639-37/18 Dated: 10/01/2020

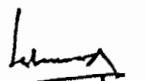

8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Shallu Kumari, Advocate**

.....for information and necessary action.


Additional Registrar


8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1147 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Surbhi Kohli
D/O Vinod Kohli
R/O H.No.15, Opp. Govt. High School, Gurah Brahmna, Ban Talab,
Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-754/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute final enrollment as an Advocate is ordered there before

Mohammad Yasin Beigh
Additional Registrar

No: 32626-31/UP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Surbhi Kohli, Advocate**
.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1146 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

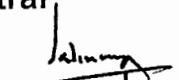
Ms. Sheetal Attri
D/O Vijay Kumar
V.P.O Palovta, Ward No.9, H.No.10, Tehsil & Distt. Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-752/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

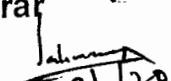

Mohammad Yasin Beigh
Additional Registrar

No: 32620-25/UP Dated: 10/01/2020


8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Samba.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Sheetal Attri, Advocate**
.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

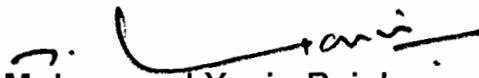
No: 1145 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Shubham Sharma
S/O Shanti Saroop
R/O Gurha Mundian, Tehsil Hira Nagar, Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-751/2019 in the roll of Advocate maintained by this Registry.

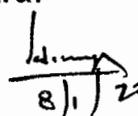
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32614-19/LP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua..
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Shubham Sharma, Advocate**
.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1144 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Sanjeev Kumar
S/O Herjender Kumar
R/O Vill. Alawal Chack, Miran Sahib, Tehsil R.S. Pura, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-750/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 22608-13/10 Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sanjeev Kumar, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1141 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Sonam Yangdol
D/O Tashi Motup
R/O Chuchot Shamma Chakshi, Tehsil & Distt. Leh

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-747/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar
Jammu
8/1/20

No: 32590-95/11 Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Leh.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Sonam Yangdol, Advocate**
.....for information and necessary action.


Additional Registrar
Jammu
8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1143 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

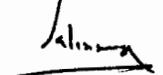
Ms. Shivali Chib
D/O Naresh Kumar
R/O 635- Subash Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-749/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

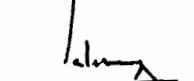

Mohammad Yasin Beigh
Additional Registrar

No: 32602-07/UP Dated: 10/01/2020.


8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Shivali Chib, Advocate**
.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1142 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

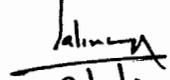
Ms. Syma Akhtar
D/O Mubarak Hussain
R/O V.P.O Garnai, Tehsil & Distt. Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-748/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32596-601/UP Dated: 10/01/2020.

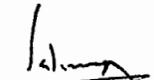

8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Syma Akhtar, Advocate**

.....for information and necessary action.


Additional Registrar


8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1140 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Sayed Waseem Ul Hassan
S/O Safer Hussain Shah
R/O Village Kallar Katal, P.O Lathoong, Tehsil Surankote, Distt. Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-746/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32584-89/LP Dated: 10/01/2020


8/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sayed Waseem Ul Hassan, Advocate**
.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1139 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Razia Mushtaq
D/O Mishtaq Ahmad Shah
R/O Tangchatir, Shah Sultan Colony, Tehsil Kangan Distt. Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-744/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32578-83/LP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ganderbal.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Razia Mushtaq, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1137 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

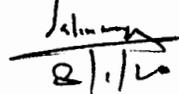
Mr. Rajat Gupta
S/O Rajesh Gupta
R/O H.No.3, Phase-II, Housing Colony, Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-743/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

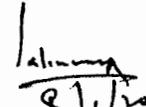
No: 32566-71/2P Dated: 10/01/2020


21/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Rajat Gupta, Advocate**
.....for information and necessary action.


Additional Registrar


21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

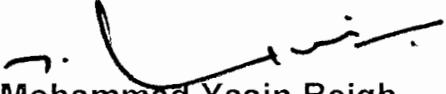
No: 1136 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Ranjodh Singh
S/O Harjeet Singh
R/O H.No.39, Dogra Hall, Tehsil & Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-739/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32560-65/LP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&J, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ranjodh Singh, Advocate**

.....for information and necessary action.


Additional Registrar

10/01/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

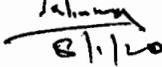
No: 1135 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Rohit Kotwal
S/O Mukesh Kumar
R/O Malothi V.P.O Tehsil Bhalla, Distt.Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-740/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

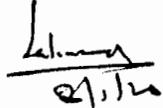

Mohammad Yasin Beigh
Additional Registrar


No: 32554-59/LP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Doda.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Rohit Kotwal, Advocate**

.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1134 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Rukshar Ul Nissa
D/O Mohd Ashtaq
R/O Gangera A/P Dallah, Tehsil & Distt. Udhampur
A/P Police Quarters W.No.06, R.S. Pura near Badyal Morh, CID office,
Tehsil R.S.Pura, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-741/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32548-53/UP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Udhampur/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Rukshar Ul Nissa, Advocate**

.....for information and necessary action.


Additional Registrar

152

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1133 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Rasleen Kour
D/O Harbhajan Singh Rana
R/O H.No.245/1-A, Extension Trikuta Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-736/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32542-47/LP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Rasleen Kour, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

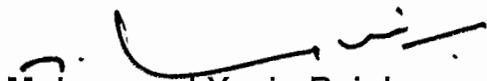
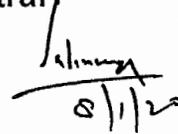
No: 1132 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Rahiba Kumari
D/O Ashok Kumar
R/O Ward No.9, H.No.140, Mill Area, Tehsil R.S. Pura, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-737/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

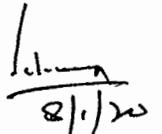

Mohammad Yasin Beigh
Additional Registrar,

8/1/20

No: 32536-41/UP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Rahiba Kumari, Advocate**

.....for information and necessary action.


Additional Registrar

8/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

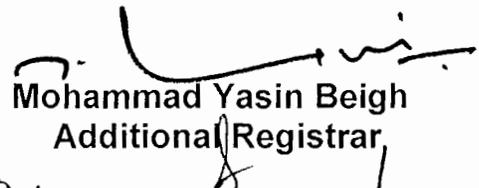
No: 1131 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Ritu Verma
D/O Krishan Kumar Verma
R/O Behind Degree Collge Shiv Puri, L.No.3, W.No.3, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-738/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 39530-35/1B Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Ritu Verma, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1130 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Shahjahan. Sikander
S/O Sikander Azam
R/O Dharana, Tehsil Mendhar, Distt. Poonch
A/P H.No.10, Regal Lane, Bathindi, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-763/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32524-29/UP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Poonch/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Shahjahan, Sikander, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1129 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Chander Bhanu Mahajan
S/O Anil Mahajan
R/O H.No.39, Sec-3, Channi Himmat, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-538/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

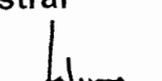

Mohammad Yasin Beigh
Additional Registrar

No: 32518-23/1P Dated: 10/01/2020


21/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Chander Bhanu Mahajan, Advocate**
.....for information and necessary action.


Additional Registrar

21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

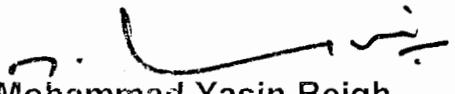
No: 1128 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Shazia Azaf
S/O Asaf Ali
R/O Fountly Malhar (Lobai), Tehsi Billawar, Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-764/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

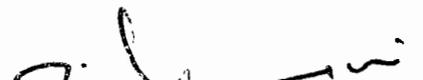

Mohammad Yasin Beigh
Additional Registrar

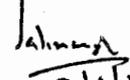
No: 29512-14/1P Dated: 10/01/2020

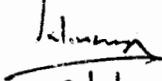
Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Shazia Azaf, Advocate**

..... for information and necessary action.


Additional Registrar


2/1/20


2/1/20

151

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1127 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Rizwan Rasool Wani
S/O Ghulam Rasool Wani
R/O Batibass, Mohalla Shagan, Tehsil Khari, Distt. Ramban
A/P Jalalbad, Sunjwan, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-735/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32506-11/UP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Ramban/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ramban.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Rizwan Rasool Wani, Advocate**

.....for information and necessary action.


Additional Registrar

249

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

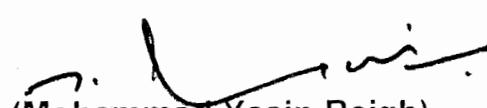
No: 11781 Dated: 10-01-2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Zeza Majid
D/O Abdul Majid Mir
R/O Bagh-E-Mehtab, Habib Colony, Sector-C, Tehsil Khas, Distt. Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-828/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

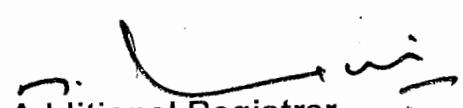

(Mohammad Yasin Beigh)
Additional Registrar

No: 32812-17/14 Dated: 10-1-2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Zeza Majid, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1177 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Zorawar Singh
S/O Ravinder Singh
R/O Vill. Pargwal Mandir Wala Mohalla, Akhnoor, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-827/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 32806-11/16 Dated: 10-1-2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Zorawar Singh, Advocate**
.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

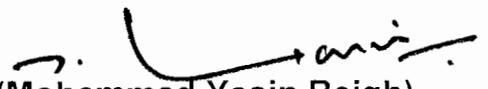
No: 1176 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

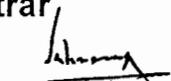
Mr. Zuhaib Ahmad Rather
S/O Ab Majeed Rather
R/O Ruhoo, Tehsil & Distt. Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-826/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

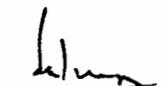
No: 32799-885 Dated: 10-1-2020


9/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Anantnag.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Zuhaib Ahmad Rather, Advocate**
.....for information and necessary action.


Additional Registrar


9/1/20

241

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

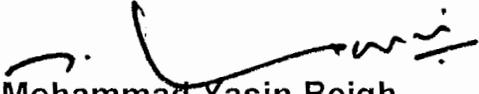
No: 1175 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Jatinder Paul Sharma
S/O Krishan Chand Sharma
R/O H.No.123, Ward No.7, Tehsil Bishnah, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-825/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32793-98 Dated: 10-1-2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Jatinder Paul Sharma, Advocate**

.....for information and necessary action.


Additional Registrar

236

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1174 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Vishal Tikoo
S/O Mohan Lal Tikoo
57B Lane No.17, Bhawani Nagar, Janipur, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-820/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32787-92 Dated: 10-1-2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Vishal Tikoo, Advocate**

.....for information and necessary action.


Additional Registrar

9/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1173. Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated 31.12.2019

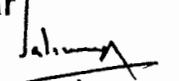
Ms. Yasmeen Arif
D/O Mohd Arif
R/O Chhajla (Ramkund) Tehsil Mankote, Distt. Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-824/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

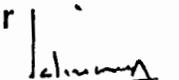
No: 32781-864 Dated: 10-1-2020


a/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Yasmeen Arif, Advocate**

.....for information and necessary action.


Additional Registrar

a/1/20

237

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1171 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Waqas Iqbal Khan
S/O Mohd Iqbal Khan
R/O Khanpora, Tehsil Shangus, Distt. Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-821/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32769-74/10 Dated: 10-1-2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Anantnag.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Waqas Iqbal Khan, Advocate**
.....for information and necessary action.


Additional Registrar

935

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1170 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Varun Sharma
S/O Vinod Kumar Sharma
R/O Sangram Bhatta, Tehsil & Distt. Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-819/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32763-68 Dated: 10-1-2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kishtwar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Varun Sharma, Advocate**

.....for information and necessary action.


Additional Registrar

0223

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1169 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Vikky Jan
D/O Mohammad Amin Thoker
R/O Sopat Tanpora, Thoker Mohalla, Tehsil Devsar, Distt. Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-818/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32757-624 Dated: 10-1-2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kulgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Vikky Jan, Advocate**

.....for information and necessary action.


Additional Registrar

9/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: H68 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated 31.12.2019

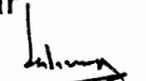
Mr. Vishav Sharma
S/O Om Parkash Sharma
R/O Seri Mahanpur, P/O Maheshpur, Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-817/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32751-56/4 Dated: 10-1-2020.


9/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Vishav Sharma, Advocate**
.....for information and necessary action.


Additional Registrar

9/1/20

232

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1167 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Vishal Kotwal
S/O Ashok Kumar Kotwal
R/O Village Jalga Chinta, Subar Nag Mandir, Tehsil Bhaderwah, Distt. Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-816/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32748-501 Dated: 10-1-2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Bhaderwah.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Vishal Kotwal, Advocate.**

.....for information and necessary action.


Additional Registrar

9/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1166 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Vishali Dhawan
D/O Jagdish Kumar
R/O H.No.157, W.No.8, Sarain, Tehsil Haveli, Distt. Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-815/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh,
Additional Registrar,

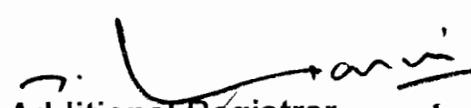


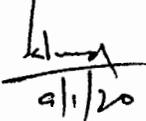
No: 32739-44 Dated: 20/1/2020.

Copy forwarded to the:

1. Principal District & Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Vishali Dhawan, Advocate**

.....for information and necessary action.


Additional Registrar



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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1165 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Varsha Sohil
D/O Kirpal Singh Sohil
R/O A/36, Lane No.1, Basant Nagar, Janipur, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-814/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32733-38/18 Dated: 10-1-2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Varsha Sohil, Advocate**
.....for information and necessary action.


Additional Registrar


9/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

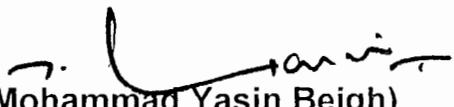
No: 1164 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Adil Ahmed Wani
S/O Ab Rashid Wani
R/O Doligam, Khawaja Mohalla, Tehsil Banihal, Distt. Ramban
A/P Subash Nagar, H.No.189, Sector-A, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-602/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

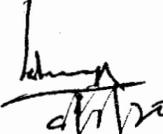

(Mohammad Yasin Beigh)
Additional Registrar

No: 32727-32/41 Dated: 10-1-2020.

Copy forwarded to the:

1. Principal District & Sessions Judge, Ramban/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ramban.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Adil Ahmed Wani, Advocate**

.....for information and necessary action.


Additional Registrar


224

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

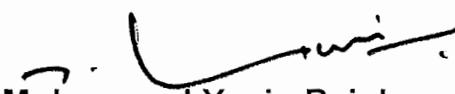
No: 1163 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Varun Kumar
S/O Darshan Kumar
R/O House No.820, Janipur Colony, near Ram Leela Ground, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-813/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32717-22/L Dated: 10-1-2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Varun Kumar, Advocate**

.....for information and necessary action.


Additional Registrar

220

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1162 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated 31.12.2019

**Mr. Vishal Sadotra
S/O Brahmdukt Sharma
R/O Dundpur, Tehsil Mandal, Distt. Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-812/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32711-16/4 Dated: 10-1-2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Vishal Sadotra, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1161 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Vishali Rajput
D/O Parshotam Singh
R/O H.No.66, Ward No.6, VPO Akalpur, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-811/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

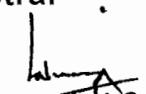

21/1/20

No: 32708-10/LP Dated: 10-1-2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Vishali Rajput, Advocate**
.....for information and necessary action.


Additional Registrar


21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1160 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Vishal Singh Dogra
S/O Puran Singh Dogra
R/O Khour Jattan, Pallanwala, Tehsil Khour, Distt. Jammu
**A/P H.No.165-B, Lane No.8, Greater Jammu Colony near Kunjwani Bye-
Pass, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-810/2019 in the roll of Advocate maintained by this Registry.

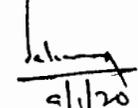
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32698-704/L Dated: 10-1-2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Vishal Singh Dogra, Advocate**
.....for information and necessary action.


Additional Registrar

9/1/20

224

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

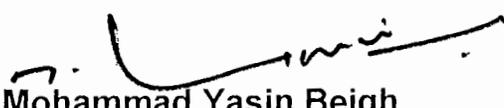
No: 1159 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Ummer Hamid
S/O Ab Hamid Bhat
R/O Allochibagh, Tehsil Pampore, Distt. Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-808/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32692-97/4 Dated: 10-1-2020.

Copy forwarded to the:

1. Principal District & Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association Pulwama.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ummer Hamid, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1158 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated 31.12.2019

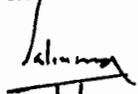
Mr. Vivek Slathia
S/O Joginder Singh Slathia
R/O Gurha Slathia (Mandi Andrash), Vijaypur, Tehsil & Distt.Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-809/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

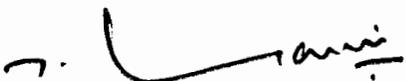

Mohammad Yasin Beigh
Additional Registrar

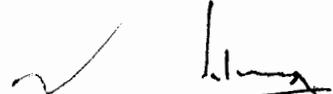
No: 32686-9/18 Dated: 10-1-2020


2/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Samba.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Vivek Slathia, Advocate**
.....for information and necessary action.


Additional Registrar


2/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

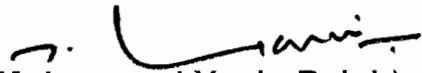
No: 1157 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

**Mr. Mohammad Saleem
S/O Mohammad Asgar Changra
R/O Changrah, Tehsil & Distt. Kargil**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-670/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 32680-85 / Updated: 10-1-2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kargil.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mohammad Saleem, Advocate**

.....for information and necessary action.


Additional Registrar

2/1/20

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1156 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Umaiya Khatlani
D/O Athar Hussain Khatlani
R/O Friends Colony 'A', Lane No.1,H.M.T, House No.35, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-807/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32674-79/4 Dated: 10-1-2020 .

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Umaiya Khatlani, Advocate**
.....for information and necessary action.


Additional Registrar

20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1172 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Yatin Mahajan
S/O Inder Jeet Gupta
R/O 31-A Karan Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-823/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32778-86 Dated: 10-1-2020.

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Yatin Mahajan, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1155 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Tejashwar Singh Chib
S/O Hardev Singh Chib
R/O H.No.790, Sector-C, Sainik Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-799/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

Mohammad Yasin Beigh
Additional Registrar

No: 32668-73/4 Dated: 10-1-2020.

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Tejashwar Singh Chib, Advocate**
.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1221 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Shewali Manhas
D/O Darshan Singh
R/O Vill. Kukrian P.O Ghou Manhasan, Tehsil Marh, Distt. Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-786/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 33078-83/CP Dated: 10/01/2020


21/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Shewali Manhas, Advocate**

.....for information and necessary action.


Additional Registrar

21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1220 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Sahil Verma
S/O Bansi Lal
R/O Vill. Jungwari near Gurudwara, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-787/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 33072-77/18 Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sahil Verma, Advocate**

.....for information and necessary action.


Additional Registrar

21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

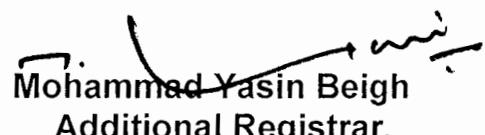
No: 1219 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

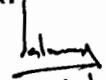
Ms. Sadhvi Kaloo
D/O Romesh Kaloo
R/O 2/125 Indra Vihar Old Jampur near Amba Theatre Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-788/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 33066-71/18 Dated: 10/01/2020

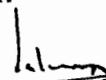

9/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Sadhvi Kaloo, Advocate**

.....for information and necessary action.


Additional Registrar


9/1/20

205

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1218 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Sanchit Gupta
S/O Arun Gupta
R/O Plot No.226, Rehari Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-789/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 33060-65/CP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sanchit Gupta, Advocate**

.....for information and necessary action.


Additional Registrar

2

9/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 12/7 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Sugandha Sawhney
D/O Kamal Sawhney
R/O 152 A/D, Gandhi Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-790/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 33054-S9/LP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Sugandha Sawhney, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

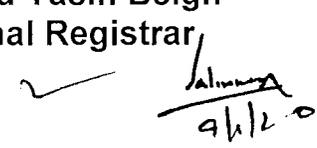
No: 1216 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Sunidhi Bala
D/O Bahadur Singh
R/O Ward No.4, near Govt. Girls Hr. Sec. School Kalsian, Tehsil
Nowshera, Distt. Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-770/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar


No: 33043-48/CP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Sunidhi Bala, Advocate**
.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

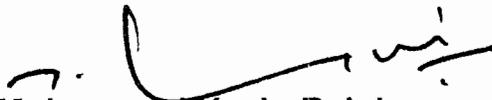
No: 1215 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Saif Ali Khan
S/O Ghulam Jaffar Khan
R/O Pishu Kargil, Ladakh. Tehsil & Distt. Kargil

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-769/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

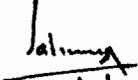
9/1/20

No: 33037-42/18 Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kargil
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Saif Ali Khan, Advocate**

.....for information and necessary action.


Additional Registrar

9/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1214 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Shiv Anand
S/O Naveen Sein Anand
R/O 158 A/D Gandhi Nagar, Jammu
A/P P-27, South Ext.-II, New Delhi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-768/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 33031-36/LP Dated: 10/01/2020


9/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Shiv Anand, Advocate**

.....for information and necessary action.


Additional Registrar


9/1/20

183

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

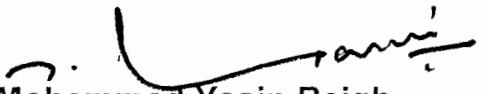
No: 1213 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

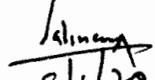
Ms. Sameena Kousar
D/O Mohd Sadiq Sandal
R/O 24 Mohalla Dalpatian near DC Office, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-767/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 33025-30/4 Dated: 10/01/2020

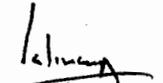

9/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Sameena Kousar, Advocate**

.....for information and necessary action.


Additional Registrar


9/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1212 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Shivdev Singh Saini
S/O Kuldip Singh Saini
R/O Kool Kalan, P/O Arnia, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-766/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 330/19-24/UP Dated: 10/01/2020


9/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Shivdev Singh Saini, Advocate**
.....for information and necessary action.


Additional Registrar

9/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1211 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

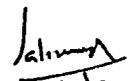
Mr. Shahrukh Khan
S/O Zahid Khan
R/O H.No.112, Mohalla Ustad, Tehsil & Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-765/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

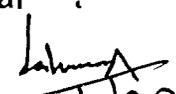
No: 33003-18/UP Dated: 10/01/2020

2

9/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Shahrukh Khan, Advocate**

.....for information and necessary action.


Additional Registrar
2

9/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1210 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

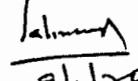
Mr. Saquib Farooq
S/O Mohd Farooq
R/O VPO Sangaldan, Tehsil Gool Distt. Ramban,
A/P H.No.453, Prem Nagar, (Residency Road), Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-783/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

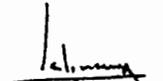
No: 33007-12/1P Dated: 10/01/2020


9/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Ramban/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ramban.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Saquib Farooq, Advocate**
.....for information and necessary action.


Additional Registrar


9/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1209 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Supriya
D/O Bansi Lal
R/O Ward No.2 near PWD Office, Gadol, Tehsil & Distt. Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-782/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 33001-06/UP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Reasi.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Supriya, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

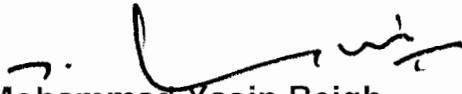
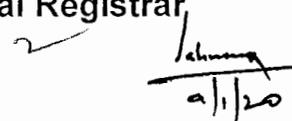
No: 1208 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Sarabjeet Kour
D/O Paramjit Singh
R/O VPO Chohala, Tehsil R.S. Pura, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-781/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

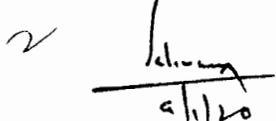

Mohammad Yasin Beigh
Additional Registrar

21/1/20

No: 32995-33000 Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Sarabjeet Kour, Advocate**

.....for information and necessary action.


Additional Registrar

21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

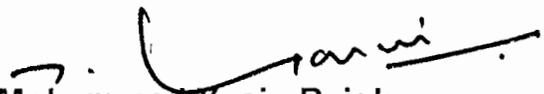
No: 1207 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Soni Jadhan
D/O Bhari Lal
R/O Boliyan, Tehsil Chiralla, Distt. Doda
A/P H.No.24, Lane No.1, Amar Colony Ban Talab, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-780/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

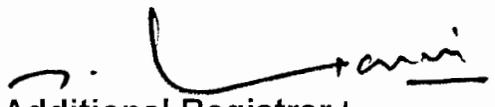

Mohammad Yasin Beigh
Additional Registrar

No: 32989-94/11B Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Bhandarwah/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Doda.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Soni Jadhan, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

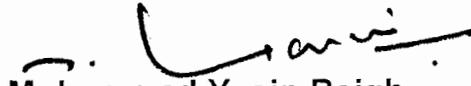
No: 1206 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

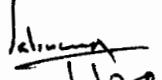
Mr. Sourav
S/O Raj Kapoor
R/O H.No.2, Sector-1, E.W.S Colony Lower Roop Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-779/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32983-88/19 Dated: 10/01/2020


21/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sourav, Advocate**

.....for information and necessary action.


Additional Registrar

21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

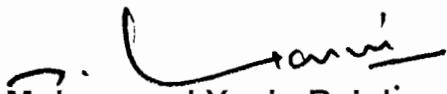
No: 1205 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

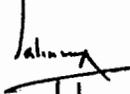
Mr. Sachin Singh
S/O Jalam Singh
R/O Village Kundra, Tehsil & Distt. Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-776/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

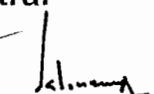

Mohammad Yasin Beigh
Additional Registrar

No: 32977-82/LP Dated: 10/01/2020


9/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Reasi.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sachin Singh, Advocate**
.....for information and necessary action.


Additional Registrar

9/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1204 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Shabir Ahmed
S/O Abdul Rahim Pedihar
R/O Surranga Neel, Tehsil Banihal, Distt. Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-784/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32991-76/1P Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ramban.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Shabir Ahmed, Advocate**
..... for information and necessary action.


Additional Registrar

201

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1203 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Sonam

D/O Kuldeep Raj Sharma

R/O Dharam KhooP/O Gharota, Tehsil Bhalwal, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-785/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32965-70/LP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Sonam, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1202 Dated: 10/01/2020.

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Sunashi Jandyal
D/O Jagdish Raj
R/O Seri Bazar, Tehsil Bhaderwah, Distt. Doda
A/P H.No.396, Bakshi Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-771/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 39959-64/LP Dated: 10/01/2020.

Copy forwarded to the:

1. Principal District & Sessions Judge, Bhaderwah/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Doda.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Sunashi Jandyal, Advocate**
.....for information and necessary action.


Additional Registrar

a/h/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1201 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Shreya Sawhney
D/O Sudesh Sawhney
R/O H.No.130, Bakshi Nagar near Geeta Mandir, Tehsil & Distt. Jammu
A/P H.No.78, J.K. Colony, BSF Top Paloura, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-774/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

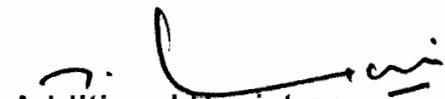
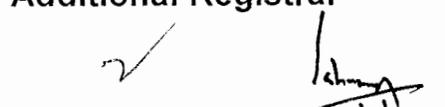

Mohammad Yasin Beigh
Additional Registrar

No: 32958-58/LP Dated: 10/01/2020


21/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Shreya Sawhney, Advocate**
.....for information and necessary action.


Additional Registrar

21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

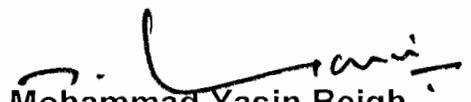
No: 1200 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

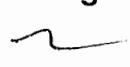
Ms. Sunaina
D/O Gharu Ram
R/O Vill. Chak Jagtu, Tehsil Bishnah, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-773/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32947-52/UP Dated: 10/01/2020


9/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Sunaina, Advocate**

.....for information and necessary action.


Additional Registrar

9/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

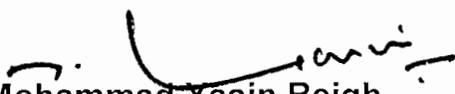
No: 1199 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Suhail Ahmad Mir
S/O Ab Razak Mir
R/O Adigam, Shah Mohalla, Tehsil Devsar, Distt. Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-772/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

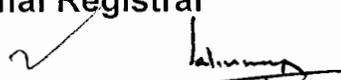

Mohammad Yasin Beigh
Additional Registrar

No: 32941-46/LP Dated: 10/01/2020


9/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kulgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Suhail Ahmad Mir, Advocate**
.....for information and necessary action.


Additional Registrar

9/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

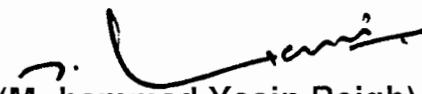
No: 1197 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Skalzung Angmo
D/O Stanzin Paljor
R/O Chuchot Shamma Chakshi, Goba, Tehsil & Distt. Leh.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-753/2019 in the roll of Advocate maintained by this Registry.

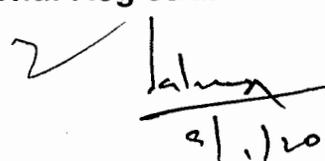
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 32929-34/LP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Leh.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Skalzung Angmo, Advocate**
.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1196 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Palak Mahajan
D/O Surinder Mahajan
R/O 170 Circular Road, Environment School, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-724/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

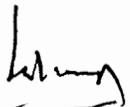
No: 32923-28/18 Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Palak Mahajan, Advocate**

.....for information and necessary action.


Additional Registrar


9/1/20

209

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1195 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Tabassum R Khan
D/O Mohammad Razaq
R/O Kakora, Tehsil Manjakote, Distt. Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-803/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32917-22/LP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Tabassum R Khan, Advocate**

.....for information and necessary action.


Additional Registrar

9/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

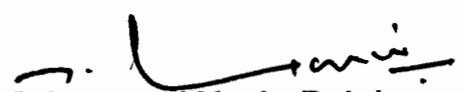
No: 1198 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Shubanker Sharma
S/O Narinder Sharma
R/O Bhagwal, P.O Hamirpur, Tehsil Hira Nagar, Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-775/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar
Jammu
21/1/20

No: 32935-40/1P Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Shubanker Sharma, Advocate**
.....for information and necessary action.


Additional Registrar
Jammu
21/1/20

218

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1194 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Tabassum Sajad Paray
S/O Sajad Ahmed Paray
R/O Village Arai, Tehsil Mandi, Distt, Poonch
A/P Mohalla Shankar Nagar, Ward No.11, H.No.240, Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-802/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar
2
altru

No: 32911-16/LP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Poonch.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Tabassum Sajad Paray, Advocate**

.....for information and necessary action.


Additional Registrar
2
altru
21/1/20

247
207

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1193 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Touseef Ahmed Malik
S/O Rehmat Ullah Malik
R/O Neel, Mohalla Chidoos, Tehsil Ramsoo, Distt. Ramban
A/P Gujjar Nagar, Mandir Wali Gali, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-801/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar
2
Jammu
21/1/20

No: 32905-10/LP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Ramban/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ramban.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Touseef Ahmed Malik, Advocate**
.....for information and necessary action.


Additional Registrar
Jammu
21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

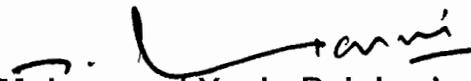
No: 1192 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Mr. Tushar Gupta
S/O T.N. Gupta
R/O Ward No.2, C/O T.N. Gupta Advocate, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-800/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

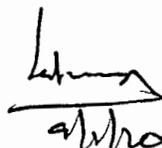
No: 32898-904/LB Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Tushar Gupta, Advocate**

.....for information and necessary action.


Additional Registrar



214

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1191 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Tabassum Iqbal
S/O Mohd Iqbal
R/O Manoo, Tehsil Gandoh, Distt. Doda
A/P Green Valley Enclave, Lower Ghaziabad, Sunjwan, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-798/2019 in the roll of Advocate maintained by this Registry.

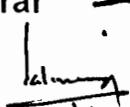
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32892-97/UP Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Baderwah/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Doda.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Tabassum Iqbal, Advocate**
.....for information and necessary action.


Additional Registrar

a/h/20

913

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1190 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

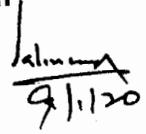
Mr. Tanveer Ahmad Wani
S/O Tariq Ahmad Wani
R/O Darpora Delina Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-797/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

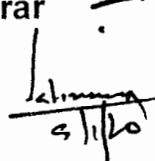

Mohammad Yasin Beigh
Additional Registrar

No: 32886-91/UP Dated: 10/01/2020

✓

9/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Baramulla.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Tanveer Ahmad Wani, Advocate**
.....for information and necessary action.


Additional Registrar
✓

9/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1189 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

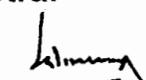
M^s. Tsering Yangzin
S/O Thinlas Yangjar
R/O Bota, Tukcha, Leh

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-795/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

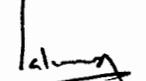

Mohammad Yasin Beigh
Additional Registrar

No: 32880-85/14 Dated: 10/01/2020


21/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Leh.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **M^s. Tsering Yangzin, Advocate**
.....for information and necessary action.


Additional Registrar

21/1/20

222

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1179 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Umar Aejaaz Gattu
S/O Aejaaz Ahmed Gattu
R/O Near Town Hall Gattu Market, Faridabad, Doda
A/P Near Jogi Gate, H.No.601, Prem Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-806/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32810-23/CP Dated: 10-1-2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Bhandarwah/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Doda.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Umar Aejaaz Gattu, Advocate**
.....for information and necessary action.


Additional Registrar

21/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1186 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

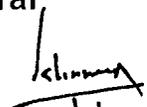
Ms. Shivani Pawar
D/O Ramesh Singh
R/O Bandral Kalan, Tehsil Akhnoor, Distt. Jammu
A/P Q.No.E-96, Salal Power Station, Jyotipuram, Distt. Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-792/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

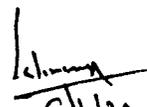

Mohammad Yasin Beigh
Additional Registrar

No: 32862-67/11 Dated: 10/01/2020


21/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu/Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Shivani Pawar, Advocate**
.....for information and necessary action.


Additional Registrar

9/1/20

50

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1182 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Udhay Singh Jasrotia
S/O Bishan Singh Jasrotia
R/O Ward No.6, Mandi Tehsil Hira Nagar, Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-805/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32839-44/4 Dated: 10-1-2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Udhay Singh Jasrotia, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1187 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Samridhi Sharma
D/O Devander Sharma
R/O Railway Line Bagga Marh P/O Kotli Shah Donla, Tehsil R.S. Pura,
Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-791/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 39868-73/4 Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Samridhi Sharma, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1188 Dated: 10/01/2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Ms. Tania Sharma
D/O Omesh Kumar
R/O Basti Prem Nagar, Badyal Brahmana, Tehsil R.S. Pura, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-796/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32874-79/11 Dated: 10/01/2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Tania Sharma, Advocate**
.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1100 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Sanjodha Charak
D/O Bakhtawar Singh
R/O VPO Rahya, Tehsil Vijaypur, Distt. Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-778/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

Mohammed
Additional Registrar

No: 32827-32 Dated: 10-1-2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association Samba.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Sanjodha Charak, Advocate**

.....for information and necessary action.

Additional Registrar

9/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1181 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Sudershan Sharma
S/O Faishon Chand Sharma
R/O Village Gadethar, Tehsil Gundana, Distt. Doda
A/P H.No.77, Sec-B2, Lane *Laxmi Puram, Bantaleb, Jammu*

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-777/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
Mohammad Yasin Beigh
Additional Registrar
Jammu
9/1/20

No: 32033-38/4 Dated: 10-1-2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Baderwah. | *Jammu*
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Doda.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sudershan Sharma, Advocate**
.....for information and necessary action.

M. Yasin
Additional Registrar
Jammu
9/1/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

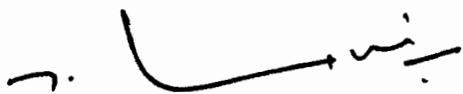
No: 1183 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated **31.12.2019**

Ms. Tabasum Ara
D/O Ab Majid Sheikh
R/O Munipapy, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-804/2019 in the roll of Advocate maintained by this Registry.

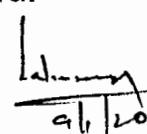
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32045-50/4 Dated: 10-1-2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Tabasum Ara, Advocate**
.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1184 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated 31.12.2019

Mr. Tushar Kalsotra
S/O Vikram Kumar
R/O Miran sahib Road, Bishnah, W.No.13, H.No.54, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-794/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

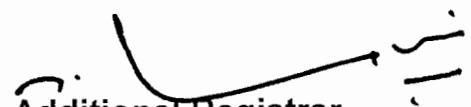

Mohammad Yasin Beigh
Additional Registrar

No: 32851-SS/4 Dated: 10-1-2020

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Tushar Kalsotra, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1185 Dated: 10-1-2020

It is hereby notified that vide High Court Order Dated 31.12.2019

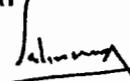
Ms. Tanu Sharma
D/O Pritam Sharma
R/O Village Bidda Tehsil & Distt. Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-793/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 32856-61/4 Dated: 10-1-2020.

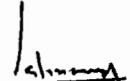
2

a/1/20

Copy forwarded to the:

1. Principal District & Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Reasi.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Tanu Sharma, Advocate**

.....for information and necessary action.


Additional Registrar

2

a/1/20